

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, FINANCE CENTRE,  
3<sup>RD</sup> FLOOR, NEW TOWN, KOLKATA  
MA-34/2025/EZ  
Original Application No. 154/2024/EZ  
[Earlier O.A. No. 722/2024/PB]

107 07/03/2026  
S.L. NO. 107

In the matter of:

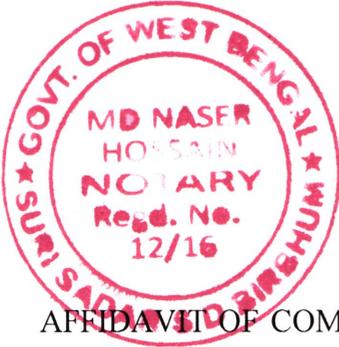
News item titled "Birbhum- a proposed Coal mine in West Bengal and the related health hazards" appearing in the Hindu dated 12.05.2024

...Applicant (s)

Versus

The Central Pollution Control Board & Ors.

...Respondent (s)



AFFIDAVIT OF COMPLIANCE TO THE SOLEMN ORDER DATED 11.08.2025 READ WITH THE ORDER DATED 05.12.2025 PASSED BY THIS HON'BLE TRIBUNAL FILED ON BEHALF OF THE DISTRICT MAGISTRATE, BIRBHUM.

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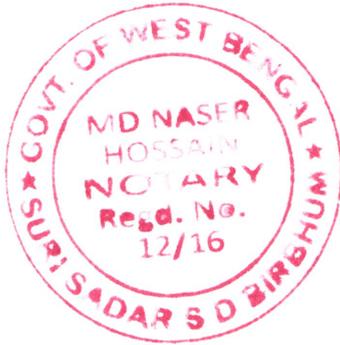
Filed by:-

Sudip Sudip Kumar Dutta  
Advocate  
(M): 9874782072

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, FINANCE CENTRE,  
3<sup>RD</sup> FLOOR, NEW TOWN, KOLKATA

Original Application No. 154/2024/EZ  
[Earlier O.A. No. 722/2024/PB]

SI. 1072-07/03/2026



In the matter of:

News item titled "Birbhum- a proposed Coal mine in West Bengal and the related health hazards" appearing in the Hindu dated 12.05.2024

...Applicant (s)

Versus

The Central Pollution Control Board & Ors.

...Respondent (s)

AFFIDAVIT OF COMPLIANCE TO THE SOLEMN ORDER DATED 11.08.2025 READ WITH THE ORDER DATED 05.12.2025 PASSED BY THIS HON'BLE TRIBUNAL FILED ON BEHALF OF THE DISTRICT MAGISTRATE, BIRBHUM.

I, Shri. Dhaval Jain, son of Manoj Kumar Jain, aged about 36 years, by faith Jain working for gain as the District Magistrate and Collector, District- Birbhum, having office at P.O. & P.S. Suri, District Birbhum, West Bengal , PIN 731101, do hereby solemnly affirm and say as under :-

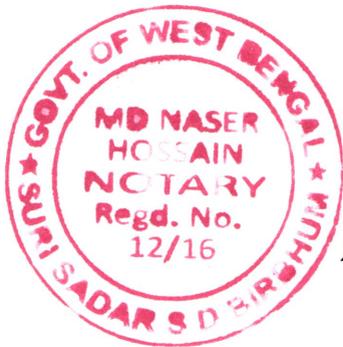
1. That I am presently posted as the District Magistrate and Collector, Birbhum District having my office at Suri, Post Office & Police Station- Suri, District- Birbhum, West Bengal. I am the Respondent No.4 and I have made myself acquainted with the facts and circumstances of the case and as such I am competent to swear sign and affirm this affidavit.
2. That, the affidavits and/or action taken reports and/or pleadings already filed by the deponent before this Hon'ble Tribunal in compliance to different dated orders of this

Hon'ble Tribunal in the present matter, are not reiterated herein for the sake of brevity and to avoid prolixity and the deponent craves kind leave of this Hon'ble to refer to and rely upon the same as and when necessary.

3. That, this Hon'ble Tribunal, by solemn order dated 11.08.2025 after considering the Affidavit dated 08.08.2025 of the deponent, was pleased to dispose of the Original Application with the direction, inter alia, as follows:

*"26. We therefore dispose of this Original Application with a direction to the District Magistrate, Birbhum to compute Environmental Compensation in terms of the Central Pollution Control Board guidelines relating to Environmental Compensation against the aforesaid 211 stone crushing units found to be operating in the area in question in violation of the environmental norms and without any proper documents, after giving opportunity of hearing to the violators.*

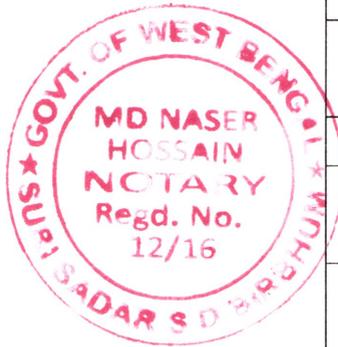
*27. This exercise shall be completed within two months and the District Magistrate, Birbhum shall proceed to recover the Environmental Compensation as per law and file affidavit of compliance by 15.11.2025..."*



4. That, pursuant to the aforesaid solemn directions of this Hon'ble Tribunal, the deponent has taken immediate and all steps for its due compliance. The deponent has filed his Compliance Affidavit dated 18.11.2025 before this Hon'ble Tribunal bringing on records certain steps so far taken like constitution of a Committee inclusive of certain expert members for the purpose of computation of Environmental Compensation in terms of the CPCB Guidelines, scheduling the hearing slots on 24.11.2025, 27.11.2025, 02.12.2025 and 04.12.2025 for all these 211 stone crushing units, issuance of the hearing notice to these stone crushing units. While placing the same, the deponent humbly prayed before this Hon'ble Tribunal for twelve weeks' time for complete compliance of the aforesaid solemn directions of this Hon'ble Tribunal and his Hon'ble Tribunal was graciously pleased to grant the same.

5. At the cost of repetition, the deponent respectfully submits that since the Environmental Compensation against the aforesaid 211 stone crushers is directed to be computed in terms of the CPCB Guidelines, it is felt necessary to obtain the technical expertise from the CPCB, WBPCB as well as the Environment Department and the Mining Officer concerned for the sake of fair computation of such Environmental Compensation considering the various factors indicated and laid down under the said CPCB Guidelines. Accordingly, the deponent, by Order dated 06.11.2025, has constituted a Committee inclusive of certain experts as follows for the aforesaid purpose of computation of Environmental Compensation depending upon various factors laid down under the said CPCB Guidelines:

SL	Name of Officer	Remark
1	District Magistrate, Birbhum	Chairman
2	Additional District Magistrate & District Land & Land Reforms Officer, Birbhum	Member-Convener
3	Sub-Divisional Officer, Suri Sadar	Member
4	Nominated officer of the Department of Environment, Govt. of West Bengal.	Member
5	Nominated Officer of the Central Pollution Control Board	Member
6	Environmental Engineer & In-Charge, the West Bengal Pollution Control Board, Durgapur Regional Office.	Member
7	Mining Officer, Suri Zone	Member



Photostat copy of the aforesaid Order dated 06.11.2025 constituting the Committee is annexed hereto and marked as R-4/1.

6. The deponent respectfully submits that in adherence to the solemn direction of this Hon'ble Tribunal, opportunity of hearing to all these 211 stone crushing units were given by issuance and service of notice to them and the hearing was slated to be held in phases on 24.11.2025, 27.11.2025, 02.12.2025 and 04.12.2025, when 152 number

of stone crushing units entered their appearance while the rest did not respond to the hearing notice.

7. That, after conducting hearing as aforesaid and upon scrutiny of documents submitted by the attendee crushing units, it was ultimately found that out of these 211 stone crushing units, 18 stone crushing units could produce their documents relating to their CtO obtained from the competent authority which are subsisting as on the material date; while 55 units could not produce any document to show that they ever had obtained CtE/CtO from the competent authority and as such, their operation became illegal since inception; on the other hand, the rest 138 units obtained their respective CtO from the competent authority but the same having been expired, were not renewed and as such the operation of these 138 units became illegal from the date when their respective CtO expired.
8. That, the said Committee sat in its meeting on 08.01.2026 and after detailed deliberations, the following decisions were unanimously adopted therein:-

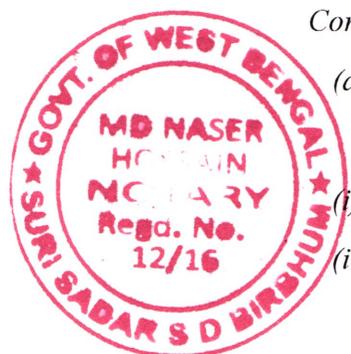
*“...Each of the attendees of the meeting deliberated on the issue and presented their individual views. The Committee unanimously resolved to decide that:*

*For assessing Environmental Compensation (EC) for illegal stone crushers, the Committee shall follow the methodology prepared by CPCB which are as follows:*

- (a) *The environmental compensation is based on the following formula:*

$$EC = PI \times N \times R \times S \times LF$$

- (i) *EC stands for Environmental Compensation;*
- (ii) *PI stands for Pollution Index of Industrial Sector which is taken 50 for stone crushers, which fall within the category of Orange Industry, as per the WBPCB Order dated 14.06.2016;*
- (iii) *N stands for number of days of violation. The Committee members deliberated on this point in great details. It is informed by the CBCP and WBPCB representative that the modalities for stone crushers as regards determination of “S” factor on the basis of production capacity came into existence on July, 2023 as per the CPCB relevant Notification. It was further presented to the Committee that there are large number of stone crushers among these 211 crushers, which did not turn up to show their documents*



despite opportunity of hearing and as such, in absence of such documents, the exact date of commencement of their crushing units could not be ascertained, rendering it difficult to calculate the actual number of days of violation.

The Committee, having deliberated on this issue, came to the decision that in such cases, the following methods of computation and imposition of penalty/compensation are to be adopted—

(a) For the cases where the stone crusher did not have Consent to Operate at any point of time, a onetime penalty amount of Rs.1.5 Lakh (on the polluter pay principle basis) may be imposed for violation upto June, 2023 and thereafter, *N* (number of days) is to be calculated w.e.f. 1<sup>st</sup> July, 2023 and EC is to be computed as per CPCB Guidelines for the said period;

(b) For the cases, where the stone crusher has its Consent to Operate, but it is expired before 1<sup>st</sup> July, 2023 and not renewed till date, then in such case, a onetime penalty amount of Rs. One Lakh (on the polluter pay principle basis) may be imposed for violation upto June, 2023 and thereafter, *N* should be calculated w.e.f 1<sup>st</sup> July, 2023 and EC is to be computed as per the CPCB Guidelines for the said period;

(c) For the case where stone crusher's Consent to Operate has since been expired after 1<sup>st</sup> July, 2023 but it is not renewed till date, then, *N* is to be calculated w.e.f. the date after which the Consent to Operate was expired and EC is to be computed as per the CPCB Guidelines for the said period.

(iv) *R* is a factor in Rupee, which, as per the recommendation laid down under the CBCB Guidelines, is taken as 250;

(v) *S* should be based on the scale of industry categorization like small/medium/large, which may be 0.5 for small, 1.0 for medium and 1.5 for large units. The CPCB nominated member invited attention of the Committee to a like-wise case of Sahebgunj district of Jharkhand where EC was computed against stone crushers and for the purpose of determining "S" factor, production capacity of the units was considered to the extent of 0.5 upto 25 ton/per hour, 1.0 for 25-100 ton/per hour and 1.5 for 101 ton/per hour and above. This determination remains accepted by the Hon'ble NGT, EZ Bench in the case of O.A. No.23/2017/EZ. The Committee therefore decides that "S" factor is to be considered on the basis of the production capacity of the violating stone crushers and for this purpose, a report may be obtained from the concerned Block Level authority.



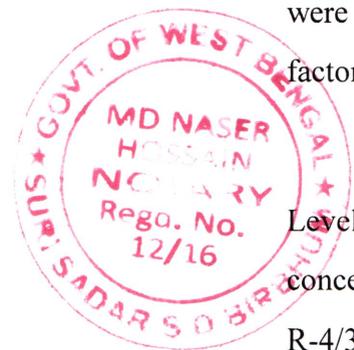
(vi) *LF stands for Location factor. It could be based on the population of the city/town and the location of the industrial units. In the present case, and in view of the total population of the Birbhum as 35,02,404 as per 2011 census, the LF is to be taken as 1.25...*

Photostat copy of the minutes of the meeting dated 08.01.2026 of the Committee is annexed hereto and marked as Annexure-R-4/2.

9. It is submitted that in terms of the aforesaid decisions as regards determination of “S” factor on the basis of consideration of production capacity of these units, the Block Level Blackstone Surveillance Committee of Md. Bazar Block comprising of the jurisdictional Block Development Officer, the Block Land & Land Reforms Officer and the Officer-in-Charge of the Police Station, was asked by a letter dated 18.02.2026, to cause a survey into these 211 stone crushing units and to assess their production capacity per hour. The requisite report dated 23.02.2026 from the Block Level authority has been obtained from where it appears that these crushing units were having production capacity of less than 25 ton per hour and as such the “S” factor has been determined to be 0.5.

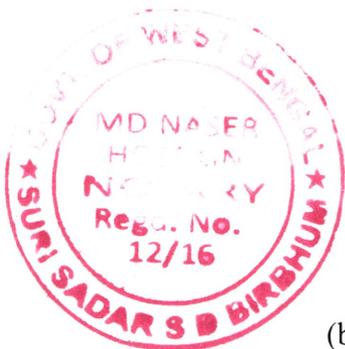
Photostat copy of the aforesaid letter dated 18.02.2026 issued to the Block Level Committee and the aforesaid report dated 23.02.2026 obtained from the concerned Block authority are collectively annexed hereto and marked as Annexure-R-4/3.

10. It is further respectfully submitted that in pursuance to the solemn direction dated 25.11.2024 passed by this Hon’ble Tribunal in the present matter directing the District Magistrate, Birbhum to file further Action Taken Report against the stone crushing units, the District Magistrate, Birbhum, through the concerned Block Land & Land Reforms Officer, Md. Bazar Block caused issuance of closure notice dated 13.01.2025 to these 211 stone crushing units and as per the present status report dated 26.02.2026 obtained from the Block Land & Land Reforms Officer, Md. Bazar, the operations in these stone crushing units have been found to remain stopped.



Therefore, it is humbly submitted that the date of 12.01.2025 which is the preceding date of issuance of the aforesaid closure notice, has been taken into consideration till which date the Environmental Compensation is to be determined as per the CPCB Guidelines. Thus, as per the decision of the Committee dated 08.01.2026 and in the light of the CPCB Guidelines, the Environmental Compensation against these 193 stone crushing units found to have operated in violation of environmental norms has been determined as follows:

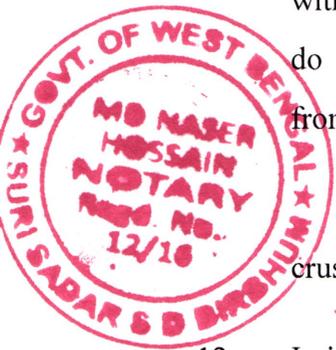
- (I) For the 55 stone crushing units who did not have CtE/CtO at any point of time, EC has been computed and imposed against them with effect from 01.07.2023 to 12.01.2025 following the methodology laid down under the CPCB Guidelines and additionally, a onetime penalty amount of Rs. 1.5 Lakh on the polluter pay principle basis has also been imposed for the violation taken place prior to the period of 01.07.2023;
- (II) For 138 stone crushing units who had their CtO which were expired and the same were not renewed, two approaches have been made for computation of EC.
  - (a) One relates to the cases where the stone crusher had its CtO, but it is expired before 01.07.2023 and not renewed till date, then in such case, a onetime penalty amount of Rs. One Lakh on the polluter pay principle basis has been imposed for violation upto 30.06.2023 and thereafter, EC has been computed and imposed with effect from 01.07.2023 following the methodology of the CPCB Guidelines;
  - (b) The other relates to the cases where CtO has expired after 01.07.2023 but it is not renewed till date, EC has been computed and imposed in such cases with effect from the date on which the CtO expired to the date of 12.01.2025 following the methodology of the CBCP Guidelines.



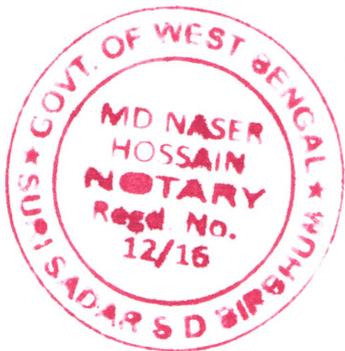
11. It is respectfully submitted that thus the Environmental Compensation against the 193 violating stone crushing units have been computed and imposed and individual Order dated 02.03.2026 under the signature of the Additional District Magistrate and District Land & Land Reforms Officer, Birbhum has been issued to these 193 violating stone crushing units asking them to pay the calculated Environmental Compensation through Demand Draft to be drawn in favour of the District Mineral Foundation (Admin), Birbhum within two months from the date of receipt of the order and not to resume or continue operation in the crushing units till obtainment of requisite license/consent/permission from the competent authority. Copies of the individual orders dated 02.03.2026 issued to these 193 crushing units, have also been circulated to different authorities including the Superintendent of Police, Birbhum with request to make arrangements to ensure that these violating stone crushing units do not resume/continue operations until they obtain requisite consents/permissions from the competent authority.

Photostat copies of four such Order dated 02.03.2026 issued to these 193 stone crushing units are annexed hereto as Annexure-R-4/4 as specimen.

12. It is humbly submitted that service of the Order dated 02.03.2023 imposing the Environmental Compensation to these 193 stone crushing units is being caused through the concerned Block Land & Land Reforms Officer, Md. Bazar and the same is expected to be completed by two weeks.
13. It is most respectfully submitted that the deponent has taken every and immediate further steps and/or action in compliance to the solemn direction of this Hon'ble Tribunal, as placed hereinabove and the deponent craves leave of this Hon'ble Tribunal to file supplementary affidavit in future, if so necessary. However, if this Hon'ble Tribunal comes to the conclusion that there has been any delay in due compliance of the said solemn directions, I say that the same is purely unintentional and bona fide for which I sincerely tender my unqualified apology before this Hon'ble Tribunal.



- 14. The statements made in paragraphs 1 and 2 of the foregoing affidavit are true to my knowledge, those made in paragraphs 3 to 12 are information derived from the available records, which are available in the office of the deponent and the rest are my humble submission before this Hon'ble Tribunal.
- 15. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary Order/Orders as deems fit for the ends of justice.



*Dharati Jain*  
District Magistrate  
Deponent Birbhum

Identified by me.

*SK. Alauddin*  
*07.03.2026*

**SK. ALAUDDIN**  
Advocate  
SURI JUDGE'S COURT  
Enrollment No.-WB-1528/1983

Solemnly affirmed before me  
*07th March 2026*  
by Deponent *Dharati Jain*  
Identified by  
*SK. Alauddin, Adv.*

*MD Naser Hossain*  
**MD NASER HOSSAIN**  
**NOTARY**  
SURI SADAR COURT, BIRBHUM  
REGD 12/16  
*07-03-2026*

Government of West Bengal  
Office of the District Magistrate & Collector  
Birbhum

Prashasan Bhavan, PO- Suri, District- Birbhum, W.B., 731101  
Email :: dm-bir@nic.in

No. M&M/ 5596 /DL&LRO(B)/2025

Date: 08/11/2025

ORDER

Ref: Solemn Order dated 11.08.2025 passed by the Hon'ble NGT, Eastern Zone Bench in Original Application No. 154/2024/EZ in the matter of Re: News item titled "Birbhum—a proposed Coal mine in West Bengal and the related health hazards" appearing in "The Hindu" dated 12.05.2024.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench by solemn order dated 11.08.2025 passed in Original Application No. 154/2024/EZ in the matter of Re: News item titled "Birbhum—a proposed Coal mine in West Bengal and the related health hazards" appearing in "The Hindu" dated 12.05.2024, has been pleased to direct the District Magistrate, Birbhum to compute Environmental Compensation in terms of the Guidelines issued by the Central Pollution Control Board against 211 number of Stone Crushing Units operating in the area of Md. Bazar Block in violation of environmental norms and without any proper documents;

In view to comply with the aforesaid solemn order of the Hon'ble NGT, and to determine the Environmental Compensation against these illegally operated Stone Crushing Units under Md. Bazar Block, the following Committee is hereby constituted.

SL	Name of Officer	Remark
1	District Magistrate, Birbhum	Chairman
2	Additional District Magistrate & District Land & Land Reforms Officer, Birbhum	Member-Convener
3	Sub-Divisional Officer, Suri Sadar	Member
4	One Officer to be nominated by the Department of Environment, Govt. of West Bengal.	Member
5	One Officer to be nominated by the Central Pollution Control Board	Member
6	Environmental Engineer & In-Charge, the West Bengal Pollution Control Board, Durgapur Regional Office.	Member
7	Mining Officer, Suri Zone	Member



Memo No. M&M/ 5596/1(4) /DL&LRO(B)/2025

Copy forwarded for information and necessary action to:

1. The Additional District Magistrate & District Land & Land Reforms Officer, Birbhum.
2. The Sub-Divisional Officer, Suri Sadar, Birbhum.
3. Shri. Arup Kumar Dey, Environmental Engineer & In-Charge, WBPCB, Durgapur Regional Office.
4. The Mining Officer, Suri Zone, Birbhum.

*[Signature]*  
District Magistrate & Collector  
Birbhum.

Date: 08/11/2025

*[Signature]*  
District Magistrate & Collector  
Birbhum.

Government of West Bengal  
Office of the District Magistrate & Collector  
Birbhum.  
Email :: dm-bir@nic.in

Minutes of the Meeting dated 08.01.2026 of the Committee constituted by the District Magistrate, Birbhum vide order dated 06.11.2025, with the terms of reference for computation of Environmental Compensation against illegally operated Crushing Units at under Md. Bazar Block.

Date: 08.01.2026, Time: 1.00 P.M.

Place: Office chamber of the District Magistrate, Birbhum (Hybrid Mode).

Attendance:

1	Shri. Dhaval Jain, IAS District Magistrate & Collector, Birbhum	Chairman	Attendance in separate sheet.
2	Shri. Shubham Agarwal, IAS Additional District Magistrate & District Land & Land Reforms Officer	Member-Convener	Attendance in separate sheet.
3	Shri Supratik Sinha, WBCS (Exe) Sub-Divisional Officer, Suri Sadar Sub-Division	Member	Attendance in separate sheet.
4	Toufic Aslam, Sc. "C", Nominated member of the CPCB, Kolkata R.D.	Member	Through V.C.
5	Dr. Rajarshi Chakraborty, Nominated Member of the Environment Deptt. GoWB	Member	Through V.C.
6	Shri. Arup Kumar Dey Environmental Engineer, WBPCB, Durgapur Regional Office	Member	Through V.C.
7	Shri. Jyotirmoy Barman Mining Officer, Suri Zone, Birbhum	Member	Through Virtual Mode

The meeting was convened in hybrid mode and commenced with the welcome note from the Chair.

The attendees were briefed about the contingency and the terms of reference on which this Committee has been constituted. It was presented that after conducting survey through the Block Level Team and in compliance to the solemn direction of the Hon'ble NGT, Eastern Zone Bench, and drawing a reference to the solemn order dated 15.11.2016 passed in O.A. No. 41/2015/EZ read with the order dated 11.10.2017 passed in O.A. No. 44/2015/EZ, both passed by the Hon'ble NGT, EZ Bench, penalty was imposed upon the violating stone crushers based on categorization of I & II to the extent of Rs. One Lakh Fifty Thousand and Rs. One Lakh respectively.

The Hon'ble NGT, EZ Bench, vide order dated 11.08.2025, was pleased to observe *inter alia* that the reference to the said orders to impose penalty could not be drawn and therefore directed the District Magistrate, Birbhum to compute Environmental Compensation in terms of the CPCB Guidelines against the 211 stone crushers found to be operating in violation of environmental norms and without proper documents. Hence this Committee has been constituted.

Each of the attendees of the meeting deliberated on the issue and presented their individual views. The Committee unanimously resolved to decide that:

1. For assessing Environmental Compensation (EC) for illegal stone crushers, the Committee shall follow the methodology prepared by CPCB which are as follows:

(a) The environmental compensation is based on the following formula:

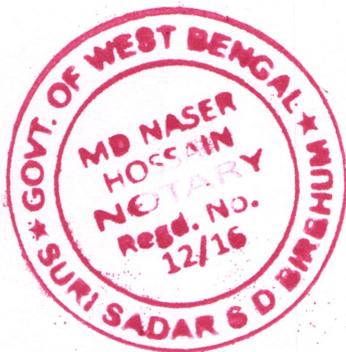
$$EC = PI \times N \times R \times S \times LF$$

- (i) **EC** stands for Environmental Compensation;
- (ii) **PI** stands for Pollution Index of Industrial Sector which is taken 50 for stone crushers, which fall within the category of Orange Industry, as per the WBPCB Order dated 14.06.2016;
- (iii) **N** stands for number of days of violation. The Committee members deliberated on this point in great details. It is informed by the CBCP and WBPCB representative that the modalities for stone crushers as regards determination of "S" factor on the basis of production capacity came into existence on July, 2023 as per the CPCB relevant Notification. It was further presented to the Committee that there are large number of stone crushers among these 211 crushers, which did not turn up to show their documents despite opportunity of hearing and as such, in absence of such documents, the exact date of commencement of their crushing units could not be ascertained, rendering it difficult to calculate the actual number of days of violation.

The Committee, having deliberated on this issue, came to the decision that in such cases, the following methods of computation and imposition of penalty/compensation are to be adopted—

- (a) For the cases where the stone crusher did not have Consent to Operate at any point of time, a onetime penalty amount of Rs.1.5 Lakh (on the polluter pay principle basis) may be imposed for violation upto June, 2023 and thereafter, N (number of days) is to be calculated w.e.f. 1<sup>st</sup> July, 2023 and EC is to be computed as per CPCB Guidelines for the said period;
- (b) For the cases, where the stone crusher has its Consent to Operate, but it is expired before 1<sup>st</sup> July, 2023 and not renewed till date, then in such case, a onetime penalty amount of Rs. One Lakh (on the polluter pay principle basis) may be imposed for violation upto June, 2023 and thereafter, N should be calculated w.e.f 1<sup>st</sup> July, 2023 and EC is to be computed as per the CPCB Guidelines for the said period;
- (c) For the case where stone crusher's Consent to Operate has since been expired after 1<sup>st</sup> July, 2023 but it is not renewed till date, then, N is to be calculated w.e.f. the date after which the Consent to Operate was expired and EC is to be computed as per the CPCB Guidelines for the said period.

(iv) **R** is a factor in Rupee, which, as per the recommendation laid down under the CBCB Guidelines, is taken as 250;



- (v) S should be based on the scale of industry categorization like small/medium/large, which may be 0.5 for small, 1.0 for medium and 1.5 for large units. The CPCB nominated member invited attention of the Committee to a like-wise case of Sahebgunj district of Jharkhand where EC was computed against stone crushers and for the purpose of determining "S" factor, production capacity of the units was considered to the extent of 0.5 upto 25 ton/per hour, 1.0 for 25-100 ton/per hour and 1.5 for 101 ton/per hour and above. This determination remains accepted by the Hon'ble NGT, EZ Bench in the case of O.A. No.23/2017/EZ. The Committee therefore decides that "S" factor is to be considered on the basis of the production capacity of the violating stone crushers and for this purpose, a report may be obtained from the concerned Block Level authority.
- (vi) LF stands for Location factor. It could be based on the population of the city/town and the location of the industrial units. In the present case, and in view of the total population of the Birbhum as 35,02,404 as per 2011 census, the LF is to be taken as 1.25.

The Committee further takes into consideration that at the initial stage, the number of violating stone crushers was assessed to be 211, but subsequently, when these stone crushers were given opportunity of hearing, in compliance to the solemn direction of the Hon'ble NGT, to submit their documents and representation in their support, some of them could produce their documents showing CtE/CtO. After such hearing and scrutiny of documents/files so far submitted by the attendee stone crusher units, it appears that out of the total 229 stone crushers, 28 stone crushers have their subsisting Consent to Operate, while 146 stone crushers have Consent to Operate but the same having been expired since, but it is not renewed till date and the rest 55 stone crushers did not have Consent to Operate at any point of time. Therefore, the Committee decides that EC may be imposed on the actual number of violating stone crushers viz 201 stone crushers  $\{(146+55) = 201\}$  on the basis of the aforesaid methodology and determination, decided herein above.

As there was no further agenda, the meeting ended with vote of thanks to and from the

Chair.

*Jawar*  
Chairman of the Committee &  
District Magistrate & Collector  
Birbhum.

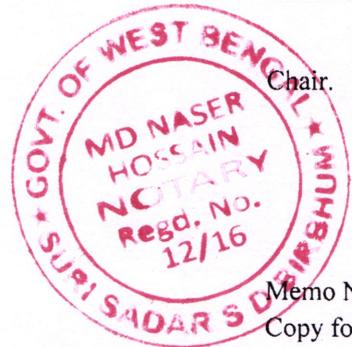
Date: 30/01/2026

Memo No. 69 (6)(L)/DL&LRO(B)/2026

Copy forwarded for information and necessary action to:

1. The Additional District Magistrate and District Land & Land Reforms Officer, Birbhum.
2. The Sub-Divisional Officer, Suri Sadar Sub-Division.
3. Dr. Rajarshi Chakraborty, representative of the Environment Department.
4. Shri. Arup Kumar Dey, Environmental Engineer, WBPCB, Durgapur Regional Office.
5. Shri. Toufic Aslam, representative of the CPCB, Kolkata RD.
6. The Mining Officer, Suri Zone.

*Jawar*  
Chairman of the Committee &  
District Magistrate & Collector  
Birbhum.



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Annexure R-4/3

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Government of West Bengal  
Office of the Additional District Magistrate &  
District Land & Land Reforms Officer, Birbhum  
P.O. & P.S.- Suri, Dist.- Birbhum.  
M dlro.bir@gmail.com

Memo No: 101(3) (L)/DL&LRO(B)/2026

Date: 18.02.2026

To  
The Block Level Blackstone Surveillance Committee of Md. Bazar Block  
Comprising of the following officers:

1. The Block Development Officer (Chairman)  
Md. Bazar Dev. Block;
2. The Block Land & Land Reforms Officer (Member-Convener)  
Md. Bazar Block;
3. The Officer-in-Charge (Member)  
Md. Bazar Police Station.

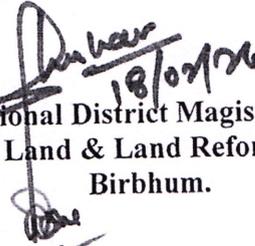
Sub: Survey regarding production capacity of stone crushers in connection with determination of Environmental Compensation against the violating stone crushers in compliance with the solemn direction of the Hon'ble NGT, Eastern Zone Bench passed in O.A. No. 154/2024/EZ.

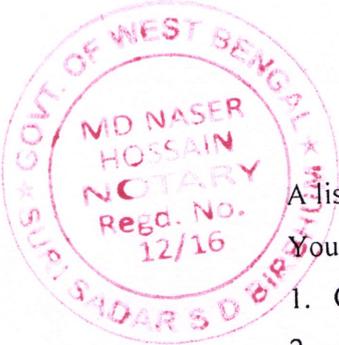
A list of 211 stone crushers under Md. Bazar Block jurisdiction is enclosed.

You are requested to:

1. Cause a joint survey into these 211 stone crushers;
2. Assess the production capacity (per hour) of each of these stone crushing units;
3. Scale the assessed production capacity into three categories like (a) those having production capacity upto 25 ton/per hour (b) those with production capacity between 25 to 100 ton /per hour and (c) those having the production capacity above 101 ton/per hour.

The report MUST REPEAT MUST REACH to this end within 25/02/2026 without FAIL.

  
18/02/26  
Additional District Magistrate and  
District Land & Land Reforms Officer  
Birbhum.





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Government of West Bengal  
Office of the Block Land & Land Reforms Officer, Md.Bazar  
Md.Bazar : : Birbhum

Memo no. 451 /BL&LRO, Md.Bazar/26

Dated:-23/02/2026

To  
The Additional District Magistrate and  
District Land & Land Reforms Officer,  
Birbhum at Suri.

Sub: Survey regarding productin capacity of stone crushers in connection with  
determination of Environment Compensation against the violating stone crushers  
in compliance with the solemn direction of the Hon,ble NGT, Eastern Zone Bench  
passed in OA No-154/2024/EZ.

Ref:- Memo no.101 /(M&M)/DL&LRO(B)/2026of ADM & DL&LRO Date- 18/02/26.

Sir,

Apropos to the subject and memo(s) under reference, sending herewith the survey report .  
As per the survey report by Revenue Officer, Revenue Inspector & Amin for your kind perusal  
and taking necessary action.

Encl: Survey report( 17 Sheets)

yours faithfully

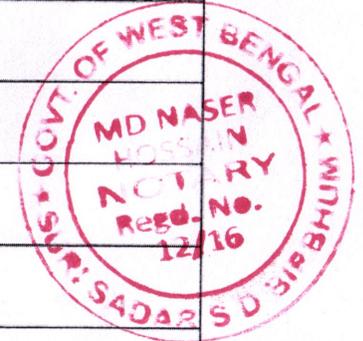
Block Land and Reforms Officer  
Md Bazar .Birbhum



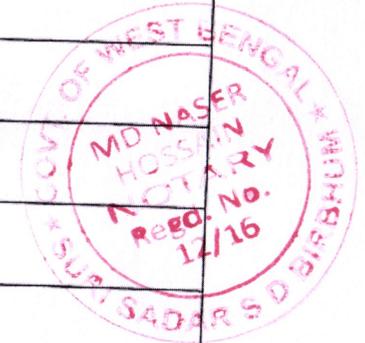
## ANNEXURE TO MEMO NO. 101(3)/(L)/DL&amp;LRO(B)/2026 DATED 18.02.2026

## SURVEY FOR ASSESSMENT OF PRODUCTION CAPACITY (PER HOUR) OF 211 STONE CRUSHERS UNDER MD. BAZAR BLOCK.

Sl No.	Name of Crusher Unit	Name of Proprietor	Address	Mouza & JL	Production Capacity per Hour
1	Dharmaraj Stone Crusher	Dilip Pal	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Less than 25 ton/Per's Hour
2	Raja Stone Quarry	Md Rofik	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
3	Modina Stone Quarry	Jainal Abedin	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
4	Bishwanth Stone Crusher	Bipad Taran Mondal	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
5	Deepa Stone Product	Musaraf Hossain Kkan	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
6	Deepa Stone Product-2	Motahar Hossain Khan	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
7	Associated Stone Enterprise	Asgar Ali	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
8	Chandra Stone Crusher	Chandan Chandra	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
9	Sudhkrishna Stone Crusher	Susanta Mondal	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
10	Shibdurga Stone Crusher	Joydev Mondal	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
11	Balaknath Stone Crusher	Balaknath Mondal	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
12	Mahadeb Stone Product	Atanu Mitra	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do



	Name of Crusher Unit	Name of Proprietor	Address	Mouza & JL	Production Capacity per Hour
13	New Ganapati Stone Crusher	Anarul Haque	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Less than 25 ton/Per Hour
14	Data Stone crusher	Sardar Ali	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
15	Noble Stone Product	Asif Iqbal	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
16	Srigobinda Stone Product	Arun Kanti Ghosh	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
17	Harisadya Stone Crusher	Arun Kanti Ghosh	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
18	Swarnomayee Stone Crusher	Tapan Kanti Ghosh	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
19	Jugal Kishori Stone Product	Swapan Kanti Ghosh	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
20	Bhagyaboti Stone Product	Swapan Kanti Ghosh	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
21	Dwarakanth Stone Product	Swapan Kanti Ghosh	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
22	Nemai Stone Crusher	Swapan Kanti Ghosh	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
23	Abdul Hamid Stone Crusher	Abdul Bulu	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
24	D.G.M. Stone Crusher	Bishnucharan Das	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
25	Ramratan Stone Product	Jagannath Pal	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do



	Name of Crusher Unit	Name of Proprietor	Address	Mouza & JL	Production Capacity per Hour
26	Kalimata & Kalimat Stone Crusher	Bamdev Mondal	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
27	Kalimata Stone Crusher	Kalisadhan Mondal	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
28	Puja Stone Industry	Niyati Modnal	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
29	Kamal Stone Crusher	Md Imran	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
30	Touch Stone Crusher	kartick Chandra Garai	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
31	Taj Stone Product	Apel Mortuja	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
32	Mithu Stone Product	Nasir Hossain	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
33	M.S. Stone Product	Amit Hossain	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
34	Prestress Udyog	Goutam Mondal	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
35	Raghunath Stone Crusher	Subrata Mondal	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
36	Green Earth Stone Crusher	Santanu Chatterjee	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
37	Stone Enterprise	Gurudas Sarkar	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
38	Ghosh Stone Crusher	Joydev Ghosh	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do



	Name of Crusher Unit	Name of Proprietor	Address	Mouza & JL	Production Capacity per Hour
39	Ghosh Stone Product	Santanu Roy	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
40	New Suravi Stone Crusher	Mosirudddin Mondal	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
41	Reliance StoneProduct (Unit-II)	Tahid Alam	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
42	Data Baba Stone Crusher	Mir Abbas Ali	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
43	Rani Stone Crusher	Md Saifullah	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
44	Abadd Stone Crusher	Mosirudding Mondal	Patharchal, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
45	R.B.N Stone Crusher	Narayan Mondal	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
46	Netaji Stone Crusher	Samsul Haque	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
47	Gitanjali Enterprise	Debojyoti Ghosh	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
48	B.Das & Co	Bhaktgipada Das	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
49	Ananda Stone Crusher	Jayanta Nath Choudhury	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
50	Stone India	Suniti Kumar Pal	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
51	Ranu Stone Crusher	Abdul Motin	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do



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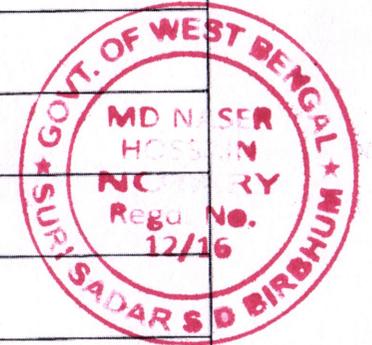
	Name of Crusher Unit	Name of Proprietor	Address	Mouza & JL	Production Capacity per Hour
52	Sagarika Stone Crusher	Sagarika Chandra	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
53	Rock field M & M Pvt Ltd	Kalyan Bose	Chandpur, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
54	New Raja Enterprise	Monira Bibi	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
55	L.G. Enterprise	Sk Salauddin	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
56	Dwarbasini stone Product	Sailen Mondal	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
57	Sathi Stone Crusher	Mofizur Rahaman	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
58	Begum Stone Crusher	Mofizur Rahaman	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
59	Bengal Stone Crusher	Zahir Abbas	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
60	Aroba Stone Crusher	Sarafat Ali	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
61	Tumtani Concern	Tonimesh Ghosh	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
62	Kifatullah Stone Product	Mofizur Rahaman	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
63	New Mahadev Stone Productg	Partha Mitra	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
64	K.G.N Stone Crusher	Id Mahammad	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do



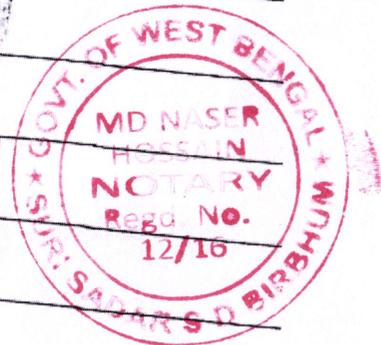
	Name of Crusher Unit	Name of Proprietor	Address	Mouza & JL	Production Capacity per Hour
65	Bama Kali Stone Crusher	Nirmal Pal	Harinsinga, PS-Md.Bazar, Dist.-Birbhum	Harinsinga-38	Do
66	Popular Stone Industry	Samsul Alam	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
67	Jatadhari Stone Crusher	Haradhan Mondal	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
68	Malleswar Stone Crusher	Sukumar Mondal	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
69	Mayurakshi Stone Crusher	Binapani Mondal	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
70	Sarada Stone Industry 1	Ramprasad Pandey & others	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
71	Sarada Stone Industry 2	Ramprasad Pandey & others	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
72	Orient Stone Product	Nurul Asgar	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
73	Raisa Stone Crusher	Rejauf Alam	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
74	Orbona Stone Product	Susanta Mondal	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
75	Tina Stone Product	Azijul Islam	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
76	Kalu Stone Product	Golam Mustofa	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
77	Murshid Stone Enterprise	Hossain Wasim Arif	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do



	Name of Crusher Unit	Name of Proprietor	Address	Mouza & JL	Production Capacity per Hour
	Murshid Stone Product	Mokaram Hossain	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
79	Murshid Stone Crusher	Musarof Hossain	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
80	M/S Black Stone Crusher	Sujit Mondal & Sk Soharab	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
81	Saina Stone Crusher	Barik Salui	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
82	Dewanganj Stone Company	Dilip Khemka	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
83	Annapurna Stone Industry	Dilip Khemka	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
84	Gupta Stone Crusher	Anisur Rahaman	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
85	Progoti Stone Crusher	Rejaul Karim	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
86	New India Stone Crusher	Hossain Ali	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
87	Roy & Co	Subrata Roy	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
88	Bulu Stone Crusher	Abdul Bulu	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
89	Babulal Stone Crusher	Sk Khajanoor	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
90	Masud Stone Crusher	Raihan	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do

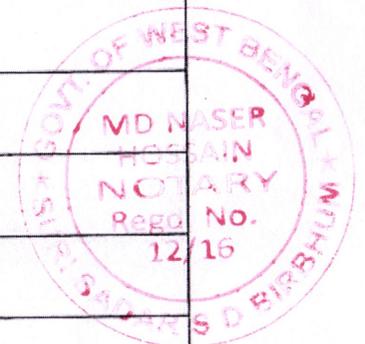


SL No.	Name of Crusher Unit	Name of Proprietor	Address	Mouza & JL	Production Capacity per Hour
91	Goni Enterprise	Adul Fiaz	Talabandh, PS- Md. Bazar, Dist.- Birbhum	Nischintapur-37	Do
92	Rinki Stone Crusher	Jaan Alam	Talabandh, PS- Md. Bazar, Dist.- Birbhum	Nischintapur-37	Do
93	Maa Laxmi Stone Product	Babulal Tudu	Talabandh, PS- Md. Bazar, Dist.- Birbhum	Nischintapur-37	Do
94	Suraj Stone Product	Samirul Haque	Talabandh, PS- Md. Bazar, Dist.- Birbhum	Nischintapur-37	Do
95	Kajal Stone Product	Samirul Haque	Talabandh, PS- Md. Bazar, Dist.- Birbhum	Nischintapur-37	Do
96	Lucky Stone Product	Samirul Haque	Talabandh, PS- Md. Bazar, Dist.- Birbhum	Nischintapur-37	Do
97	(J.S.P) Jamirul Stone Product	Jamirul Haque	Jagnipur, PS-Md. Bazar, Dist.-Birbhum	Nischintapur-37	Do
98	Y.M Stone Crusher	Abdul Mannan	Talabandh, PS- Md. Bazar, Dist.- Birbhum	Nischintapur-37	Do
99	A.R. Stone Crusher	Abdul Raihan	Talabandh, PS- Md. Bazar, Dist.- Birbhum	Nischintapur-37	Do
100	Moon Stone Crusher	Abdul Atiq	Talabandh, PS- Md. Bazar, Dist.- Birbhum	Nischintapur-37	Do
101	Ghosh Stone Product	Anbarish Ghosh	Paharchal, PS- Md. Bazar, Dist.- Birbhum	Nischintapur-37	Do
102	Pratima stone Crusher	Pratima Hansda	Talabandh, PS- Md. Bazar, Dist.- Birbhum	Nischintapur-37	Do
103	Pratima stone Crusher-2	Pratima Hansda	Talabandh, PS- Md. Bazar, Dist.- Birbhum	Nischintapur-37	Do

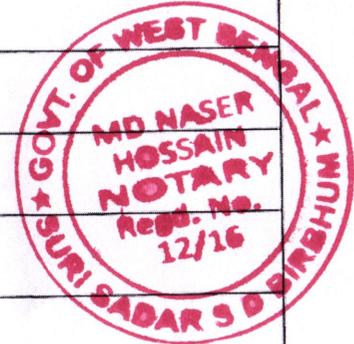


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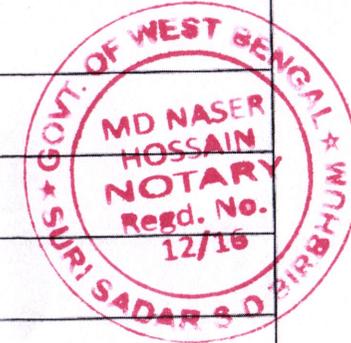
Name of Crusher Unit	Name of Proprietor	Address	Mouza & JL	Production Capacity per Hour
Digalgram Stone Crusher	Angur sk	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
105 Nischintapur stone Crusher	Sk Moniurddin	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
106 Raj Stone Crusher	Gour Konai	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
107 New Pachami Stone Cusher	Motin Ali	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
108 Saptasikha Stone Crusher	Prakasendu Sarkar	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
109 Suriavi Stone Product	Azfar Munsu	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
110 Sani Enterprise	Pupa Khan	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
111 Sani Enterprise Unit-1	Kamal Khan	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
112 Sani Enterprise Unit-2	Kamal Khan	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
113 Sani Enterprise Unit-3	Kamal Khan	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
114 B. A. Stone Crusher	Kamal Khan	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
115 B. A. Stone Crusher unit 2	Pupa Khan	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
116 Kamal Stone Crusher	Kamal Khan	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do



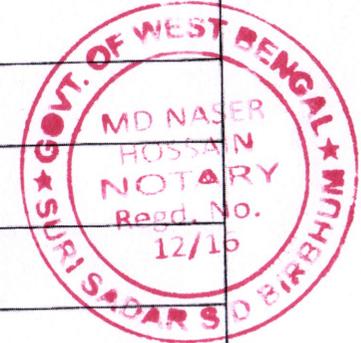
Name of Crusher Unit	Name of Proprietor	Address	Mouza & JL	Production Capacity per Hour
Swarna Kamal Stone Industry	Kamal Khan	Talabandh, PS- Md.Bazar, Dist.- Birbhum	Nischintapur-37	Do
118	Rabin Mondal	Kendrapahari, PS- Md.Bazar, Dist.- Birbhum	Nischintapur-37	Do
119	Sri Pareshnath Industry	Kendrapahari, PS- Md.Bazar, Dist.- Birbhum	Nischintapur-37	Do
120	Joy Ma ganga Stone Crusher	Jayanta Nath Choudhury	Kendrapahari, PS- Md.Bazar, Dist.- Birbhum	Do
121	Adity Stone Crusher	Sujit Sarkar	Kendrapahari, PS- Md.Bazar, Dist.- Birbhum	Do
122	Jeet Stone Crusher	Binod Pal	Kendrapahari, PS- Md.Bazar, Dist.- Birbhum	Do
123	Maa ganga Stone Crusher	Kalyani Garai	Kendrapahari, PS- Md.Bazar, Dist.- Birbhum	Do
124	Joy Ma ganga Stone Crusher	Rammohan Garai	Kendrapahari, PS- Md.Bazar, Dist.- Birbhum	Do
125	Nilkanta Stone Crusher	Ashudev Garai	Kendrapahari, PS- Md.Bazar, Dist.- Birbhum	Do
126	Sriguru Stone Crusher	Sukdev Garai	Kendrapahari, PS- Md.Bazar, Dist.- Birbhum	Do
127	Pachami Stone Enterprise	Sk Hasim	Kendrapahari, PS- Md.Bazar, Dist.- Birbhum	Do
128	Nazia Stone Crusher	Azharuddin	Kendrapahari, PS- Md.Bazar, Dist.- Birbhum	Do
129	Roja Stone Crusher	Azharuddin	Kendrapahari, PS- Md.Bazar, Dist.- Birbhum	Do



Name of Crusher Unit	Name of Proprietor	Address	Mouza & JL	Production Capacity per Hour
Mondal Stone Crusher	Kamrul (Sahajamal)	Kendrapahari, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
Zenith Stone Crusher	Regina Begum	Kendrapahari, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
Garai Stone Crusher	Uttam Garai	Kendrapahari, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
Liza Enterprise	Ekram Hossain	Kendrapahari, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
M.S. Stone Crusher	Moniruddin Mondal	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
Mondal Stone Crusher	Nayeemuddin Mondal	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
S.S.P. Stone Crusher	Akhtarjahan Bibi	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
Alam Stone Crusher 1	Manik Sk	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
Alam Stone Crusher 2	Manik Sk	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
Mariam stone Crusher	Manik Sk	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
Maa Chandi Stone Crusher	Arup Ghosh	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
New Maa Chandi Stone Crusher	Arup Ghosh	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
Raj Stone Crusher	Alanoor Sk	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do



Name of Crusher Unit	Name of Proprietor	Address	Mouza & JL	Production Capacity per Hour	
	Asraful Stone Crusher	Abul Basar	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
44	Ashirbad Stone Crusher	Hasibur Rahaman	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
145	New Rock Field Stone Crusher	Dilip Nandi	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
146	Evergreen Stone Crusher	Mohiuddin	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
147	Sonthal Stone Crusher	Zahura Bibi	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
148	M.M.R Stone Crusher	Raisuddin Sk	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
149	New Mama Bhagne Stone Crusher	Ashadulla Sk	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
150	Raju Stone Crusher	Yarmin Sk	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
151	Barma Stone Crusher	Anuj Kumar Barma	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
152	Asansol Stone Crusher	Anarkali Routh	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
153	Black Diamond Stone Crusher	Kamal Khan	Talabandh, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
154	Oriental Stone Product	Chanchal Singha Roy	Gabarbathan, PS-Md.Bazar, Dist.-Birbhum	Dewanganj-36	Do
155	A.K. Enterprise	Mukul Babu	Jagatpur, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do



Name of Crusher Unit	Name of Proprietor	Address	Mouza & JL	Production Capacity per Hour
Bhai Bhai Stone Crusher	Charan Ojha	Jagatpur, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
Future Group	Kousik	Jagatpur, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
158 R & R Stone Crusher	Charan Ojha	Jagatpur, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
159 Bandhan Stone Crusher	Charan Ojha	Jagatpur, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
160 Phoolpahari Stone	Piku Ojha	Jagatpur, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
161 Jagatpur Stone Crusher	Dibakar Mahara	Jagatpur, PS-Md.Bazar, Dist.-Birbhum	Nischintapur-37	Do
162 M/S Jagat Bandhu Stone Crusher	Asim Kumar Mondal	Kapasdanga, PS-Md.Bazar, Dist.-Birbhum	Kapasdanga-22	Do
163 M/S Rasmita Stone Product	Sabe Miraj	Kapasdanga, PS-Md.Bazar, Dist.-Birbhum	Kapasdanga-22	Do
164 M/S Chandai Chandi Stone Crusher	Anantadeb Roy	Kapasdanga, PS-Md.Bazar, Dist.-Birbhum	Kapasdanga-22	Do
165 M/S Sunrise Stone Crusher	Sudipta Mondal	Kapasdanga, PS-Md.Bazar, Dist.-Birbhum	Kapasdanga-22	Do
166 M/S Moon Light Stone Crusher	Abdul Kafi Mallik	Ballampur, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
167 M/S Archana Stone Product	Abdul Baki Mondal	Ballampur, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
168 M/S Samima Enterprises	Hira Sekh	Ballampur, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do

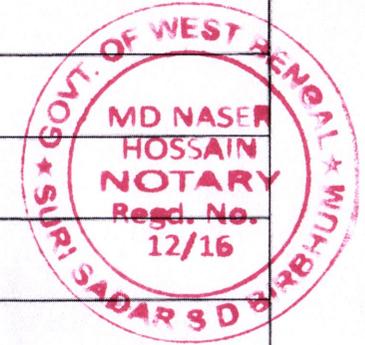




Name of Crusher Unit	Name of Proprietor	Address	Mouza & JL	Production Capacity per Hour
M/S Saha Stone Crusher	Dipendu Saha	Ballampur, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
M/S Sk Enterpries	Majibur sekh	Ballampur, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
184 M/S Ballampur Stone Product	Chanchal Sekh	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
185 M/S Soyel Stone Product	Kaim Molla	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
186 M/S Bhakat Bhai Stone Crusher	Sures Bhkat	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
187 M/S Taj Mohal Stone Crusher	Rahim Molla	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
188 M/S New Asha Stone Product	Firoj Molla	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
189 M/S New Mollah Stone Crusher	Soufar Molla	Ballampurdanga, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
190 M/S Maa Kalyaneswari Stone Crusher	Asit Das	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
191 M/S Haque Stone Product	Nur Amin Haque Mallik	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
192 M/S sathi Stone Product	Md Galam Jakazia Mallik	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
193 M/S Konar & Mollah Stone Crusher	Nazrul Islam Molla	Panchami, PS-Md Bazar, Dist.-Birbhum	Pachami-03	Do
194 M/S Mallick Minarel Stone Crusher	Bulu Khan	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do



Name of Crusher Unit	Name of Proprietor	Address	Mouza & JL	Production Capacity per Hour
M/S Rupa Raj stone Crusher	Firoj Mallik & Najrul Islam Mallik	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
M/S Ashirbad enterprise	Nijamuddin Sekh	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
M/S Mahida Stone Crusher	Md Sirafuddin	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
M/S Saheb Stone Crusher	Santi Molla	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
M/S Bhai Bhai Enterprise	Nurel Haque	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
M/S Beuty Stone Crusher	Ramjan ali	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
M/S Papular Sone Crusher	Md Mostofa Sekh	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
M/S Bhai Bhai Stone Crusher(Ruhul)	Rahul Amin	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
M/S S.S. Stone Crusher	Md Mofidul Islam	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
M/S China Stone Product	Chandan Bhakat	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
M/S S.R. Stone Product	Abul fara Sekh	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
M/S Choudhury Stone Crusher	Nisit Kumar Choudhury	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do
M/S Mollah Stone Crusher	Sartaj Molla	Panchami, PS-Md.Bazar, Dist.-Birbhum	Pachami-03	Do



SL No.	Name of Crusher Unit	Name of Proprietor	Address	Mouza & JL	Production Capacity per Hour
208	M/S New Mollah Stone Crusher(Bappa)	Sartaj Molla	Panchami, PS- Md.Bazar, Dist.- Birbhum	Pachami-03	Do
209	M/S Khaja Stone Crusher	Rumjan Molla	Panchami, PS- Md.Bazar, Dist.- Birbhum	Pachami-03	Do
210	M/S Adibashi Stone Crusher	Md Firoj Ali	Panchami, PS- Md.Bazar, Dist.- Birbhum	Pachami-03	Do
211	M/S Tribal Stone Crusher	Md Firoj Ali	Panchami, PS- Md.Bazar, Dist.- Birbhum	Pachami-03	Do

Certified that production capacity mentioned against each of these 211 Stone Crushers have been duly assessed.

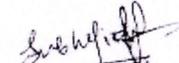
Block Development Officer,  
Md. Bazar Dev. Block

  
Inspector  
Backward Classes Welfare  
Md. Bazar Dev. Block  
Birbhum

Block Land & Land Reforms Officer,  
Md. Bazar Block

  
20/02/2026  
Revenue Officer  
Block Land & Land Reforms Officer  
Md. Bazar, Birbhum

  
20/02/26

  
20/02/26

  
Revenue Inspector  
Md. Bazar Block

Officer-in-Charge,  
Md. Bazar P.S.



# 132



Annexure-R-4/4 38

**Government of West Bengal**  
**Office of the Additional District Magistrate &**  
**District Land & Land Reforms Officer**  
**Birbhum.**

Email :: [dlro.bir@gmail.com](mailto:dlro.bir@gmail.com)

Memo No. M&M/ 1106 (1)/DL&LRO(B)/2026

Date: 02.03.2026

To,

Name of Stone Crushing Unit : Dharmaraj Stone Crusher  
Name of Proprietor/Owner : Dilip Pal  
Address : Patharchal, PS-Md.Bazar, Dist.-Birbhum  
Mouza where crushing unit is located : Nischintapur-37

Sub: Operation of Stone Crushing Unit in violation of environmental laws and imposition of Environmental Compensation in terms of the solemn order dated 11.08.2025 passed by the Hon'ble NGT, Eastern Zone Bench in O.A. No. 154/2024/EZ.

Whereas, in terms of the solemn order dated 21.03.2025 by the Hon'ble National Green Tribunal, Eastern Zone Bench passed in O.A. No. 154/2024/EZ in the matter of Re: News item titled "Birbhum- a proposed Coal mine in West Bengal and the related health hazards" appearing in "The Hindu" dated 12.05.2024, the process for determination of Environmental Compensation against the Stone Crushing Units situated under Md. Bazar Block operating illegally in contravention of law, was initiated and after giving you opportunity to submit your relevant documents, it has been found that your stone crushing unit is being operated/run by you without valid subsisting Consent/Permission/Clearance from the appropriate authority;

And whereas, drawing reference to the Order of the Hon'ble NGT, EZ Bench dated 15.11.2016 passed in O.A. No. 41/2015/EZ read with the Order dated 11.10.2017 passed in O.A. No. 44/2015/EZ in the matter of Joydeep Mukherjee Vs. WBPCB & Os., a fine of Rs. One Lakh Fifty Thousand was proposed to be imposed against your crushing unit and the Order being No. M&M/4142/DL&LRO(B)/2025 dated 07.08.2025 was issued to you asking you to inter alia, deposit the aforesaid fine;

And whereas, the Hon'ble NGT, by order dated 11.08.2025, while considering the aforesaid method of determination of Environmental Compensation proposed to be determined to the extent of the aforesaid penalty amount, was pleased not to accept the same and directed the District Magistrate, Birbhum to compute the Environmental Compensation against the violating stone crushing units in terms of the Central Pollution Control Board (CPCB) Guidelines, after giving opportunity of hearing;

And whereas in compliance to the aforesaid solemn direction dated 11.08.2025 of the Hon'ble NGT, opportunity of hearing dated 24th November, 2025 was accorded to you and it is found that your stone crushing unit is being operated/run by you without valid subsisting Consent/Permission/Clearance from the appropriate authority from the period since inception of your crushing unit;

And whereas, following the methodology as laid down under the CPCB Guidelines *vis-a-vis* the decision adopted in the Committee meeting dated 08.01.2026, the District Magistrate, Birbhum imposes the following Environmental Compensation upon your stone crushing unit found to be operating in violation of environmental laws.

EC= PI x N x R x S x LF

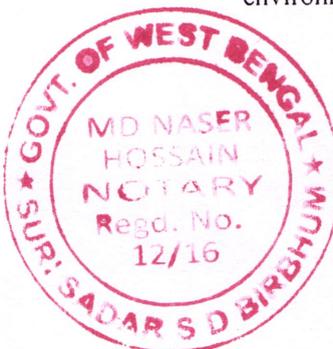
Or, EC= 50xNx250x0.5x1.25

Or, EC= 7812.50xN

[N stands for number of days of violation; whereas 7812.50 stand for the amount (in rupee) of compensation per day as computed as per the CPCB Guidelines. Thus, Rs. 7812.50/- is the Environmental Compensation to be imposed for a single day of violation of environmental laws.]

Or, EC= 7812.50 x 561

Or, EC= 4382812.5



**Note-1:** The EC as per the above methodology under CPCB Guidelines is being calculated with effect from 01.07.2023.

**Note-2:** For violation preceding the date of 01.07.2023, a onetime penalty amount of Rs. 1.5 Lakh (following the polluter pay principle) be imposed in addition to the amount of EC computed as per CPCB Guidelines.

**Therefore, total Environmental Compensation amount including onetime penalty stands Rs. 4532813 [Rupees Forty Five Lakh(s) Thirty Two Thousand Eight Hundred Thirteen Only]**

Now, in partial modification of the Order No. M&M/4142/DL&LRO(B)/2025 dated 07.08.2025 already served upon you, you are directed:

1. Not to resume/continue operation in your stone crushing unit until you obtain the requisite license/consent/permission from the competent authority;
2. Pay the aforesaid Environmental Compensation of Rs. **4532813 [Rupees Forty Five Lakh(s) Thirty Two Thousand Eight Hundred Thirteen Only]** with the office of the Additional District Magistrate and District Land & Land Reforms Officer, Birbhum, through Demand Draft to be drawn in favour of "District Mineral Foundation (Admin), Birbhum" payable at Suri, within two months from the date of receipt of this order.

In the event of failure of the aforesaid directions, legal action shall be taken against your crushing unit strictly in accordance with the law.

It is clarified that payment of the aforesaid fine shall not *ipso facto* create any right or equity in favour of you to grant/issue requisite consent/permission by the competent authority, for which you have to follow the relevant procedure to apply and such application shall be dealt with by the competent authority in accordance with law.

This is issued by order of the District Magistrate, Birbhum.

**Additional District Magistrate &  
District Land & Land Reforms Officer  
Birbhum.**

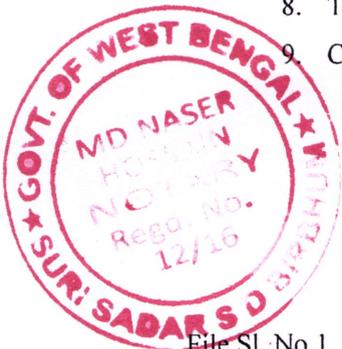
Memo No. M&M/1106 (1)/1(9)/DL&LRO(B)/2026

Date: 02.03.2026

Copy forwarded for information and necessary action to:

1. The Superintendent of Police, Birbhum with a request to kindly make necessary arrangements to ensure that the stone crushing unit in issue does not resume/continue its operation till he obtains the requisite consents/permissions.
2. The Sub-Divisional Officer, Suri Sadar Sub-Division, Birbhum.
3. The Environment Engineer and In-Charge, WBPCB, Durgapur Regional Office.
4. The Sub-Divisional Land & Land Reforms Officer, Suri Sadar Sub-Division, Birbhum.
5. The Block Development Officer, Md. Bazar Dev. Block, Birbhum.
6. The Block Land & Land Reforms Officer, Md. Bazar Block, Birbhum.
7. The Mining Officer, Suri Zone.
8. The Officer-in-Charge, Md. Bazar Police Station.
9. C/A to the District Magistrate, Birbhum for kind appraisal of the authority.

**Additional District Magistrate &  
District Land & Land Reforms Officer  
Birbhum.**





**Government of West Bengal  
Office of the Additional District Magistrate &  
District Land & Land Reforms Officer  
Birbhum.**

Email :: [dlro.bir@gmail.com](mailto:dlro.bir@gmail.com)

Memo No. M&M/1107 (58)/DL&LRO(B)/2026

Date: 02.03.2026

To,  
Name of Stone Crushing Unit : Progoti Stone Crusher  
Name of Proprietor/Owner : Md. Rejaul Karim  
Address : Talabandh, PS-Md.Bazar, Dist.-Birbhum  
Mouza where crushing unit is located : Dewanganj-36

Sub: Operation of Stone Crushing Unit in violation of environmental laws and imposition of Environmental Compensation in terms of the solemn order dated 11.08.2025 passed by the Hon'ble NGT, Eastern Zone Bench in O.A. No. 154/2024/EZ.

Whereas, in terms of the solemn order dated 21.03.2025 by the Hon'ble National Green Tribunal, Eastern Zone Bench passed in O.A. No. 154/2024/EZ in the matter of Re: News item titled "Birbhum- a proposed Coal mine in West Bengal and the related health hazards" appearing in "The Hindu" dated 12.05.2024, the process for determination of Environmental Compensation against the Stone Crushing Units situated under Md. Bazar Block operating illegally in contravention of law, was initiated and after giving you opportunity to submit your relevant documents, it has been found that your stone crushing unit is being operated/run by you without valid subsisting Consent/Permission/Clearance from the appropriate authority;

And whereas, drawing reference to the Order of the Hon'ble NGT, EZ Bench dated 15.11.2016 passed in O.A. No. 41/2015/EZ read with the Order dated 11.10.2017 passed in O.A. No. 44/2015/EZ in the matter of Joydeep Mukherjee Vs. WBPCB & Os., a fine of Rs. One Lakh was proposed to be imposed against your crushing unit and the Order being No. M&M/4142/DL&LRO(B)/2025 dated 07.08.2025 was issued to you asking you to, inter alia, deposit the aforesaid fine ;

And whereas, the Hon'ble NGT, by order dated 11.08.2025, while considering the aforesaid method of determination of Environmental Compensation proposed to be determined to the extent of the aforesaid penalty amount, was pleased not to accept the same and directed the District Magistrate, Birbhum to compute the Environmental Compensation against the violating stone crushing units in terms of the Central Pollution Control Board (CPCB) Guidelines, after giving opportunity of hearing;

And whereas in compliance to the aforesaid solemn direction dated 11.08.2025 of the Hon'ble NGT, opportunity of hearing dated 27th November, 2025 was accorded to you and it is found that your stone crushing unit is being operated/run by you without valid subsisting Consent/Permission/Clearance from the appropriate authority from 01-Apr-24;

And whereas, following the methodology as laid down under the CPCB Guidelines *vis-a-vis* the decision adopted in the Committee meeting dated 08.01.2026, the District Magistrate, Birbhum imposes the following Environmental Compensation upon your stone crushing unit found to be operating in violation of environmental laws.

EC= PI x N x R x S x LF

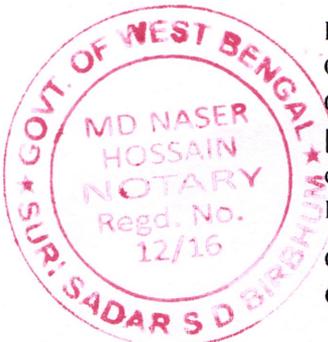
Or, EC= 50xNx250x0.5x1.25

Or, EC= 7812.50xN

[N stands for number of days of violation; whereas 7812.50 stand for the amount (in rupee) of compensation per day as computed as per the CPCB Guidelines. Thus, Rs. 7812.50/- is the Environmental Compensation to be imposed for a single day of violation of environmental laws.]

Or, EC= 7812.50 x 286

Or, EC= 2234375



**Note-1:** The EC as per the above methodology under CPCB Guidelines is being calculated with effect from 01.07.2023.

**Note-2:** For the period for which violation precedes the date of 01.07.2023, a onetime penalty amount of Rs. One Lakh (following the polluter pay principle) be imposed in addition to the amount of EC computed as per CPCB Guidelines.

**Therefore, total Environmental Compensation amount including onetime penalty stands Rs. 2234375 [Rupees Twenty Two Lakh(s) Thirty Four Thousand Three Hundred Seventy Five Only]**

Now, in partial modification of the Order No. M&M/4142/DL&LRO(B)/2025 dated 07.08.2025 already served upon you, you are directed to:

1. Not to resume/continue operation in your stone crushing unit until you obtain the requisite license/consent/permission from the competent authority;
2. Pay the aforesaid Environmental Compensation of Rs. **2234375 [Rupees Twenty Two Lakh(s) Thirty Four Thousand Three Hundred Seventy Five Only]** with the office of the Additional District Magistrate and District Land & Land Reforms Officer, Birbhum, through Demand Draft to be drawn in favour of "District Mineral Foundation (Admin), Birbhum" payable at Suri, within two months from the date of receipt of this order.

In the event of failure of the aforesaid directions, legal action shall be taken against your crushing unit strictly in accordance with the law.

It is clarified that payment of the aforesaid fine shall not *ipso facto* create any right or equity in favour of you to grant/issue requisite consent/permission by the competent authority, for which you have to follow the relevant procedure to apply and such application shall be dealt with by the competent authority in accordance with law.

This is issued by order of the District Magistrate, Birbhum.

**Additional District Magistrate &  
District Land & Land Reforms Officer  
Birbhum.**

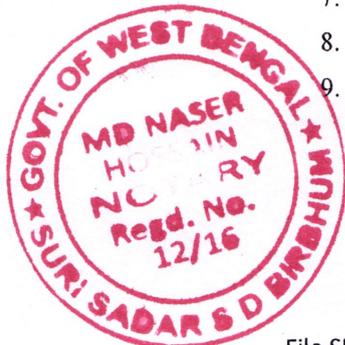
Memo No. M&M/ 1107 (58)/1(9)/DL&LRO(B)/2025

Date: 02.03.2026

Copy forwarded for information and necessary action to:

1. The Superintendent of Police, Birbhum with a request to kindly make necessary arrangements to ensure that the stone crushing unit in issue does not resume/continue its operation till he obtains the requisite consents/permissions.
2. The Sub-Divisional Officer, Suri Sadar Sub-Division, Birbhum.
3. The Environment Engineer and In-Charge, WBPCB, Durgapur Regional Office.
4. The Sub-Divisional Land & Land Reforms Officer, Suri Sadar Sub-Division, Birbhum.
5. The Block Development Officer, Md. Bazar Dev. Block, Birbhum.
6. The Block Land & Land Reforms Officer, Md. Bazar Block, Birbhum.
7. The Mining Officer, Suri Zone.
8. The Officer-in-Charge, Md. Bazar Police Station.
9. C/A to the District Magistrate, Birbhum for kind appraisal of the authority.

**Additional District Magistrate &  
District Land & Land Reforms Officer  
Birbhum.**





**Government of West Bengal**  
**Office of the Additional District Magistrate &**  
**District Land & Land Reforms Officer**  
**Birbhum.**

Email :: [dlro.bir@gmail.com](mailto:dlro.bir@gmail.com)

Memo No. M&M/1107 (48)/DL&LRO(B)/2026

Date: 02.03.2026

To,

Name of Stone Crushing Unit : Orient Stone Product  
Name of Proprietor/Owner : Nurul Asgar  
Address : Talabandh, PS-Md.Bazar, Dist.-Birbhum  
Mouza where crushing unit is located : Dewanganj-36

Sub: Operation of Stone Crushing Unit in violation of environmental laws and imposition of Environmental Compensation in terms of the solemn order dated 11.08.2025 passed by the Hon'ble NGT, Eastern Zone Bench in O.A. No. 154/2024/EZ.

Whereas, in terms of the solemn order dated 21.03.2025 by the Hon'ble National Green Tribunal, Eastern Zone Bench passed in O.A. No. 154/2024/EZ in the matter of Re: News item titled "Birbhum- a proposed Coal mine in West Bengal and the related health hazards" appearing in "The Hindu" dated 12.05.2024, the process for determination of Environmental Compensation against the Stone Crushing Units situated under Md. Bazar Block operating illegally in contravention of law, was initiated and after giving you opportunity to submit your relevant documents, it has been found that your stone crushing unit is being operated/run by you without valid subsisting Consent/Permission/Clearance from the appropriate authority;

And whereas, drawing reference to the Order of the Hon'ble NGT, EZ Bench dated 15.11.2016 passed in O.A. No. 41/2015/EZ read with the Order dated 11.10.2017 passed in O.A. No. 44/2015/EZ in the matter of Joydeep Mukherjee Vs. WBPCB & Os., a fine of Rs. One Lakh was proposed to be imposed against your crushing unit and the Order being No. M&M/4142/DL&LRO(B)/2025 dated 07.08.2025 was issued to you asking you to, inter alia, deposit the aforesaid fine ;

And whereas, the Hon'ble NGT, by order dated 11.08.2025, while considering the aforesaid method of determination of Environmental Compensation proposed to be determined to the extent of the aforesaid penalty amount, was pleased not to accept the same and directed the District Magistrate, Birbhum to compute the Environmental Compensation against the violating stone crushing units in terms of the Central Pollution Control Board (CPCB) Guidelines, after giving opportunity of hearing;

And whereas in compliance to the aforesaid solemn direction dated 11.08.2025 of the Hon'ble NGT, opportunity of hearing dated 27th November, 2025 was accorded to you and it is found that your stone crushing unit is being operated/run by you without valid subsisting Consent/Permission/Clearance from the appropriate authority from 01-Jan-25;

And whereas, following the methodology as laid down under the CPCB Guidelines *vis-a-vis* the decision adopted in the Committee meeting dated 08.01.2026, the District Magistrate, Birbhum imposes the following Environmental Compensation upon your stone crushing unit found to be operating in violation of environmental laws.

EC= PI x N x R x S x LF

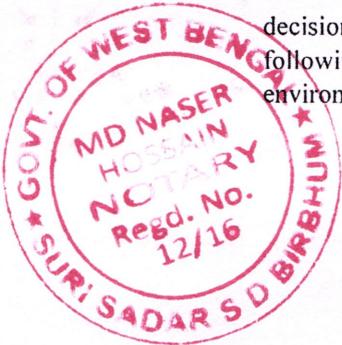
Or, EC= 50xNx250x0.5x1.25

Or, EC= 7812.50xN

[N stands for number of days of violation; whereas 7812.50 stand for the amount (in rupee) of compensation per day as computed as per the CPCB Guidelines. Thus, Rs. 7812.50/- is the Environmental Compensation to be imposed for a single day of violation of environmental laws.]

Or, EC= 7812.50 x 11

Or, EC= 85937.5





**Note-1:** The EC as per the above methodology under CPCB Guidelines is being calculated with effect from 01.07.2023.

**Note-2:** For the period for which violation precedes the date of 01.07.2023, a onetime penalty amount of Rs. One Lakh (following the polluter pay principle) be imposed in addition to the amount of EC computed as per CPCB Guidelines.

**Therefore, total Environmental Compensation amount including onetime penalty stands Rs. 85938 [Rupees Eighty Five Thousand Nine Hundred Thirty Eight Only]**

Now, in partial modification of the Order No. M&M/4142/DL&LRO(B)/2025 dated 07.08.2025 already served upon you, you are directed to:

1. Not to resume/continue operation in your stone crushing unit until you obtain the requisite license/consent/permission from the competent authority;
2. Pay the aforesaid Environmental Compensation of Rs. **85938 [Rupees Eighty Five Thousand Nine Hundred Thirty Eight Only]** with the office of the Additional District Magistrate and District Land & Land Reforms Officer, Birbhum, through Demand Draft to be drawn in favour of "District Mineral Foundation (Admin), Birbhum" payable at Suri, within two months from the date of receipt of this order.

In the event of failure of the aforesaid directions, legal action shall be taken against your crushing unit strictly in accordance with the law.

It is clarified that payment of the aforesaid fine shall not *ipso facto* create any right or equity in favour of you to grant/issue requisite consent/permission by the competent authority, for which you have to follow the relevant procedure to apply and such application shall be dealt with by the competent authority in accordance with law.

This is issued by order of the District Magistrate, Birbhum.

**Additional District Magistrate &  
District Land & Land Reforms Officer  
Birbhum.**

Memo No. M&M/ 1107 (48)/1(9)/DL&LRO(B)/2025

Date: 02.03.2026

Copy forwarded for information and necessary action to:

1. The Superintendent of Police, Birbhum with a request to kindly make necessary arrangements to ensure that the stone crushing unit in issue does not resume/continue its operation till he obtains the requisite consents/permissions.
2. The Sub-Divisional Officer, Suri Sadar Sub-Division, Birbhum.
3. The Environment Engineer and In-Charge, WBPCB, Durgapur Regional Office.
4. The Sub-Divisional Land & Land Reforms Officer, Suri Sadar Sub-Division, Birbhum.
5. The Block Development Officer, Md. Bazar Dev. Block, Birbhum.
6. The Block Land & Land Reforms Officer, Md. Bazar Block, Birbhum.
7. The Mining Officer, Suri Zone.
8. The Officer-in-Charge, Md. Bazar Police Station.
9. C/A to the District Magistrate, Birbhum for kind appraisal of the authority.

**Additional District Magistrate &  
District Land & Land Reforms Officer  
Birbhum.**



**Government of West Bengal**  
**Office of the Additional District Magistrate &**  
**District Land & Land Reforms Officer**  
**Birbhum.**

Email :: [dlro.bir@gmail.com](mailto:dlro.bir@gmail.com)

Memo No. M&M/1107 (68)/DL&LRO(B)/2026

Date: 02.03.2026

To,  
Name of Stone Crushing Unit : Ghosh Stone Product  
Name of Proprietor/Owner : Ambarish Ghosh  
Address : Patharchal, PS-Md.Bazar, Dist.-Birbhum  
Mouza where crushing unit is located : Nischintapur-37

Sub: Operation of Stone Crushing Unit in violation of environmental laws and imposition of Environmental Compensation in terms of the solemn order dated 11.08.2025 passed by the Hon'ble NGT, Eastern Zone Bench in O.A. No. 154/2024/EZ.

Whereas, in terms of the solemn order dated 21.03.2025 by the Hon'ble National Green Tribunal, Eastern Zone Bench passed in O.A. No. 154/2024/EZ in the matter of Re: News item titled "Birbhum- a proposed Coal mine in West Bengal and the related health hazards" appearing in "The Hindu" dated 12.05.2024, the process for determination of Environmental Compensation against the Stone Crushing Units situated under Md. Bazar Block operating illegally in contravention of law, was initiated and after giving you opportunity to submit your relevant documents, it has been found that your stone crushing unit is being operated/run by you without valid subsisting Consent/Permission/Clearance from the appropriate authority;

And whereas, drawing reference to the Order of the Hon'ble NGT, EZ Bench dated 15.11.2016 passed in O.A. No. 41/2015/EZ read with the Order dated 11.10.2017 passed in O.A. No. 44/2015/EZ in the matter of Joydeep Mukherjee Vs. WBPCB & Os., a fine of Rs. One Lakh was proposed to be imposed against your crushing unit and the Order being No. M&M/4142/DL&LRO(B)/2025 dated 07.08.2025 was issued to you asking you to, inter alia, deposit the aforesaid fine ;

And whereas, the Hon'ble NGT, by order dated 11.08.2025, while considering the aforesaid method of determination of Environmental Compensation proposed to be determined to the extent of the aforesaid penalty amount, was pleased not to accept the same and directed the District Magistrate, Birbhum to compute the Environmental Compensation against the violating stone crushing units in terms of the Central Pollution Control Board (CPCB) Guidelines, after giving opportunity of hearing;

And whereas in compliance to the aforesaid solemn direction dated 11.08.2025 of the Hon'ble NGT, opportunity of hearing dated 27th November, 2025 was accorded to you and it is found that your stone crushing unit is being operated/run by you without valid subsisting Consent/Permission/Clearance from the appropriate authority from 01-May-24;

And whereas, following the methodology as laid down under the CPCB Guidelines *vis-a-vis* the decision adopted in the Committee meeting dated 08.01.2026, the District Magistrate, Birbhum imposes the following Environmental Compensation upon your stone crushing unit found to be operating in violation of environmental laws.

EC= PI x N x R x S x LF

Or, EC= 50xNx250x0.5x1.25

Or, EC= 7812.50xN

[N stands for number of days of violation; whereas 7812.50 stand for the amount (in rupee) of compensation per day as computed as per the CPCB Guidelines. Thus, Rs. 7812.50/- is the Environmental Compensation to be imposed for a single day of violation of environmental laws.]

Or, EC= 7812.50 x 256

Or, EC= 2000000



**Note-1:** The EC as per the above methodology under CPCB Guidelines is being calculated with effect from 01.07.2023.

**Note-2:** For the period for which violation precedes the date of 01.07.2023, a onetime penalty amount of Rs. One Lakh (following the polluter pay principle) be imposed in addition to the amount of EC computed as per CPCB Guidelines.

**Therefore, total Environmental Compensation amount including onetime penalty stands Rs. 2000000 [Rupees Twenty Lakh(s) Only]**

Now, in partial modification of the Order No. M&M/4142/DL&LRO(B)/2025 dated 07.08.2025 already served upon you, you are directed to:

1. Not to resume/continue operation in your stone crushing unit until you obtain the requisite license/consent/permission from the competent authority;
2. Pay the aforesaid Environmental Compensation of Rs. **2000000 [Rupees Twenty Lakh(s) Only]** with the office of the Additional District Magistrate and District Land & Land Reforms Officer, Birbhum, through Demand Draft to be drawn in favour of "District Mineral Foundation (Admin), Birbhum" payable at Suri, within two months from the date of receipt of this order.

In the event of failure of the aforesaid directions, legal action shall be taken against your crushing unit strictly in accordance with the law.

It is clarified that payment of the aforesaid fine shall not *ipso facto* create any right or equity in favour of you to grant/issue requisite consent/permission by the competent authority, for which you have to follow the relevant procedure to apply and such application shall be dealt with by the competent authority in accordance with law.

This is issued by order of the District Magistrate, Birbhum.

**Additional District Magistrate &  
District Land & Land Reforms Officer  
Birbhum.**

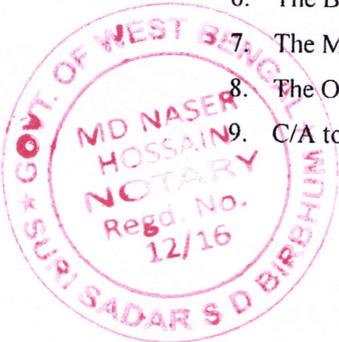
Memo No. M&M/ 1107 (68)/1(9)/DL&LRO(B)/2025

Date: 02.03.2026

Copy forwarded for information and necessary action to:

1. The Superintendent of Police, Birbhum with a request to kindly make necessary arrangements to ensure that the stone crushing unit in issue does not resume/continue its operation till he obtains the requisite consents/permissions.
2. The Sub-Divisional Officer, Suri Sadar Sub-Division, Birbhum.
3. The Environment Engineer and In-Charge, WBPCB, Durgapur Regional Office.
4. The Sub-Divisional Land & Land Reforms Officer, Suri Sadar Sub-Division, Birbhum.
5. The Block Development Officer, Md. Bazar Dev. Block, Birbhum.
6. The Block Land & Land Reforms Officer, Md. Bazar Block, Birbhum.
7. The Mining Officer, Suri Zone.
8. The Officer-in-Charge, Md. Bazar Police Station.
9. C/A to the District Magistrate, Birbhum for kind appraisal of the authority.

**Additional District Magistrate &  
District Land & Land Reforms Officer  
Birbhum.**



BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, FINANCE CENTRE,  
3<sup>RD</sup> FLOOR, NEW TOWN, KOLKATA.

Original Application No. 154/2024/EZ  
[Earlier O.A. No. 722/2024/PB]

In the matter of:

News item titled “Birbhum- a proposed Coal mine in West Bengal and the related health hazards” appearing in the Hindu dated 12.05.2024

...Applicant (s)

Versus

The Central Pollution Control Board & Ors.

...Respondent (s)

AFFIDAVIT OF COMPLIANCE TO THE SOLEMN ORDER DATED 11.08.2025 READ WITH THE ORDER DATED 05.12.2025 PASSED BY THIS HON'BLE TRIBUNAL FILED ON BEHALF OF THE DISTRICT MAGISTRATE, BIRBHUM.

Sudip Kumar Dutta  
Advocate  
Mobile No.9874782072